CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A. No. 449/97

Wednesday this the 9th day of April, 1997.

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN HON'BLE MR. P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

C.Janardhanan Nair, Telephone Supervisor (Operative) Central Telephone Exchange, Trunks Calicut-1 residing at Pulpura House PO.Kottooli, Calicut-16.

(2) K.Jayasree, W/o Mukundan, Telephone Supervisor (Operative) Central Telephone Exchange, Calicut-1 residing at Qr.No.F4 KSEB Sub Station, Nallalam, Calicut.

.... Applicants

(By Advocate Mr. R. Sreeraj for Mr. MR Rajendran Nair)
Vs.

1. The General Manager, Telecom, Kozhikode.

.... Respondent

(By Advocate Mr. S.Radhakrishnan, ACGSC)

The application having been heard on 9.4.1997, the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

an erroneous interpretation of the seniority position the respondents are not considering them for promotion to the post of Senior Telecom Office Assistants (phones) and therefore They have made representations to the General Manager, Telecom which did not evince any response. Therefore, the applicants have filed this application for the following reliefs:

(i) To declare that applicants are entitled to be considered for promotion of Senior Telecom Office Assistants (Phone) on the basis of their seniority based on the length of service and to direct the respondents to grant their promotion as Senior Telecom Office Assistants (Phones) in preference to their juniors with all consequential benefits;

contd...

- (ii) Grant such other reliefs as may be prayed for and the Tribunal may deem fit to grant, and
- (iii) Grant the costs of this Original Application.
- 2. When the application came up for hearing, learned counsel on either side agreed that the application can now be disposed of at the admission stage itself with appropriate direction to the respondent to consider and dispose of the representations made by the applicants in accordance with law within a stipulated time frame.
- application is admitted and disposed of with a direction to the respondent to consider and dispose of the representations submitted by the applicants (Annexures A2 and A3) in the light of the rulings and other instructions on the subject and to give them a speaking order within a period of two months from the date of receipt of a copy of this order. No order as to costs.

Dated the 9th day of April, 1997.

P.V.VENKATAKRISHNAN ADMINISTRATIVE MEMBER A.V. HARIDASAN VICE CHAIRMAN

ks.

List of Annexures

1. Annexure A-2: True copy of the representation dated 15-2-1997 submitted by the 1st applicant to the respondent.

2. Annexure A-3: True copy of the representation dated 2-1997 submitted by the 2nd applicant to the respondent.